

**National Company Law Appellate Tribunal**

**Principal Bench, New Delhi**

**Company Appeal (AT) (Ins) No. 709 of 2020**

**IN THE MATTER OF:**

**UCO Bank**

**...Appellant**

**Vs.**

**Deege Orchards Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant:**

**Mr. Ramji Srinivasan, Sr. Advocate with Mr. Partha Sil, Mr. Rajshree Chaudhary, Mr. Shivkrit Rai and Mr. Tavish Bhushan Prasad, Advocates.**

**For Respondent:**

**Mr. Surjan Singh Shekhawat, Mr. Vikas Mehta and Mr. Adith Nair, Advocates.**

**ORDER**

**(Through Virtual Mode)**

**23.02.2021:** Heard the Learned Counsel for the Appellant.

Learned Counsel for the Appellant submitted that last week Hon'ble Supreme Court has stayed the proceedings of '*Bishal Jaiswal V/s Asset Reconstruction Company (India) Ltd. and Anr.*'. This Tribunal take Judicial notice of the fact that Hon'ble Supreme Court of India in the case of '*Padamakumar & Ors.*' have issued notice and made the rule returnable.

List the Appeal on **27<sup>th</sup> April, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

sr/nn